

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4493/2025  
[Arising out of impugned final judgment and order dated 02-08-2024  
in CRLR No. 1370/1997 passed by the High Court of Judicature at  
Allahabad]

ANIL KUMAR SINGH GAUR

Petitioner(s)

VERSUS

UDAI PRATAP SINGH &amp; ORS.

Respondent(s)

(FOR ADMISSION, IA No. 51336/2025 - APPLICATION FOR CONDONATION OF  
DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT  
IA No. 51333/2025 - CONDONATION OF DELAY IN REILING / CURING THE  
DEFECTS, IA No. 51332/2025 - EXEMPTION FROM FILING O.T., IA No.  
51330/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..) AND  
IA No. 51334/2025 - SETTING ASIDE AN ABATEMENT)

Date : 17-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Mr. K.P.Singh, Adv.  
Mr. C.P.Singh, Adv.  
Mr. Rishabh Thakur, Adv.  
Mr. Vikrant Chaudhary, Adv.  
Mr. Shadman Ali, Adv.  
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) :Ms. Ruchira Goel, AOR

U P O N hearing the counsel the Court made the following  
O R D E R

1. Delay in filing application for setting aside abatement is condoned.
2. Abatement is set aside.
3. As per Office Report, service is not complete on respondent Nos. 1 to 5.
4. Let fresh notice be issued to respondent Nos.1 to 5. Service to be effected through the concerned S.H.O.
5. List on 23.05.2025.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)  
COURT MASTER (NSH)